IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE.

DATED THIS THE SEVENTEENTH DAY OF OCTOBER, 1986.

present: Hon'ble Shri Ch. Ramakrishna Rao, Member (JM),

and

Hon'ble Shri P. Srinivasan, Member (AM).

Application No. 896 of 1986

(W.P. No. 19583/82)

Between:-

Shri S?N. Venkata Rao, Additional Chief Engineer (Construction), Southern Railways, Bangal ore.Applicant.

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- Union of India, rep. by the Secretary, Railways, New Delhi.
- The Railway Board, rep. by its Chairman, New Delhi.
- 3. The General Manager, Southern Railways, Madras.
- 4. Shri L. Krishna Murthy, Chief Track Engineer, Southern Railway, Madras-3.

....Respondents.

The application has come up for hearing before this Court today and after hearing both parties, the Member (JM) made the following:

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated :

13 OCT 1988

CONTEMPT

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PETITION (CIVIL) APPLICATION NO. IN APPLICATION NO.

62 896/86(T)

V/s

W.P. NO.

Applicant(s)

Shri S.N. Venkata Rec

Respondent(s)

The Chairman, Railway Board & another

To

- Shri S.N. Venkata Rao Additional Chief Engineer/Construction Southern Railway No. 18, Miller's Road Bangalore - 560 046
- Shri M.R. Lekshmikanth Raje Urs Advecate Law Associates 195/2, Brigade Road Bangalere - 560 001
- The Chairman Railway Board Rail Bhavan New Delhi - 110 001

- The General Manager Southern Railway Park Town Madras - 600 003
- Shri M. Sreerangaiah Railway Advocate 3, S.P. Building, 10th Cross Cubbonpet Bangalore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAW/SINGEREXX

Contempt passed by this Tribunal in the above said application(*) on 30-9-88

> SECTION OFFICER REPARKARES SERVERY (JUDICIAL)

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 30TH DAYOF SEPTEMBER 1988

Present :Hon'ble Justice Shri K.S. Puttaswamy . Vice-Chairman

Hon'ble Shri P. Srinivasan

Member(A)

CONTEMPT PETITION (CIVIL) NO.62/88

S.N.Venkata Rao, Additional Chief Engineer/ Construction, Southern Railways, No.18, Miller's Road, Bangalore-560 046.

Complainant

(Shri M.R.Lakshmikant Raj Urs .. Advocate)

V .

TheChairman, Railway Board, Rail Bhuvan, New Delhi.

General Manager, SouthernRailways, Madras.

Respondents

(Shri M. Srirangaiah .. Advocate)

This petition came up before this Tribunal for hearing today. Hon ble Vice-Chairman made the following:-

ORDER

In this petition made under Section 17 of the Administrative Tribunals Act, 1985 and the Contempt of Courts Act (Central Act No.73 of 1971), the petitioner has moved us to punish the respondents, for non-implementation of an order made in his favour in A No.896/86 on 7.13.1986.

2. In A No.896/86 which was a transferred application, the applicant had sought for a direction to the respondents to fix his seniority as in the case of Respondent 4 to that application and also consider his case for retrospective



ORDER

The prayer of the applicant in this application, which was initially filed as a writ petition inthe High Court of Karnataka, is that the respondents be directed to fix the seniority of the applicant granting weightage to him as was done in the case of the 4th respondent and . consider his case for promotion retrospectively.

2. The facts giving rise to the filing of this application are briefly as under:-

The applicant joined the Southern Railways (SR) as a temporary Assistant Engineer (AE) on 1.2.1957. Later, he qualified himself at the competitive examination held by the Union Public Service Commission (UPSC) in December, 1956 and was appointed as AE Krxx Class I w.e.f. 22.10.1958, in the Indian Railway Service. The 4th respondent (R4) was appointed as a temporary AE on 30.1.1956 in the SR and was later promoted as AE on the recommendation of the Departmental Promotion Committee (DPC) w.e.f. 15.4.1959. In the seniority list of officers of SR Gazetted Establishment as on 1.4.1973, the name of the applicant figured above the name of the R4. Subsequently, R4 was placed above the applicant in the seniority list. Aggrieved by this, the applicant has filed this application.

- 3. Shri Laxmikanth Raj Urs, immax learned counsel for the applicant, contends that the fixation of the seniority of R4 in the manner done by the Railway Administration does serious violence. The three circulars issued by the Railway Board (RB), annexed to the application as annexures A, B and C. In these circulars, it is stated that weightage in seniority should be given to temporary officers on their permanent absorption in Railways in Class I Service to the extent indicated therein. According to the learned counsel, the weightage in determining seniority envisaged by the aforesaid circulars was given in the case of R4, but not in the case of the applicant and this is handkey discriminatory, since no valid reason has been spelt out for treating the applicant on a different footing.
- dents 1 to 3, submits that the weightage in determining seniority of Class I officers on the basis of annexures A,B and C to the application is confined context to those who were absorbed in the service against the quota meant for temporary AEs unclassified and *** to those promoted permanently to Class I from Class II, but not to those who were appointed in Class I Service as direct recruits like the applicant. Shri Sreerangaiah further contends that if the prayer of the applicant is granted, it would have an impact on others in service who have not been

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impleaded as respondents. Above all, Shri Sreerangaian submits that the application is highly belated and should be rejected on the ground of laches.

- comtentions of the parties, we find nothing in the circulars of the RB at annexures A. B and C which grants the benefit of only weightage in the matter of seniority/to candidates selected by the DPC but not to candidates recruited through the UPSC. In the absence of any specific provision to that effect, it would be a hostile discrimination to confine the application of the circulers only to candidates chosen by the DPC, but not to candidates selected by the UPSC. In our view, the circulars whim are applicable to both categories of AEs and we, therefore, do not find any substance in the submission made by Shri Sreerangaian.
 - 6. Regarding the pleaof laches, we note that the applicant had made a representation on 4.12.1981 to the Chairman, R.B. for grant of weightage for his temporary service and the same was rejected on 17.4.1982. Thereafter, the applicant filed the W.P. on 2.6.1982. These dates make it abundantly clear that the applicant moved fast in the matter after the authorities rejected his representations

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made pursuant to the seniority list published in 1978. We have, therefore, no hesitation in rejecting this plea also, and of Shri Sreerangaiah.

- 8. Shri Sreerangaiah calls in aid a decision of the Supreme Court KATYANI DAYAL AND OTHERS v. UNION OF INDIA AND OTHERS reported in Supreme Court Cases (Labour and Services) 1980 page 380. On a perusal of this Judgment, we find that it related to a case of recruitment of temporary AEs outside the cadre, and the question arose whether such Engineers could be treated as appointees under rule 139(d) of the Indian Railway Establishment Code. Neither the facts of this case, nor the proposition laid down therein have anything common.

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promotion. On an examination of the rival claims a Division Bench of this Tribunal consisting of one of us (Hon'ble Shri P. Srinivasan, Member (A) and Hon'ble Shri Ch. Ramakrishna Rao, Member (J), allowed the same on 17.10.1986.

- 3. Aggrieved by this order, the Railway Administration, carried the matter to the Supreme Court in a Special Leave Petition, which stands rejected on 23.9.1988. On these facts Shri M. Srirangaiah, learned counsel for the respondents, prays for a reasonable time to comply with the order of this Tribunal which is not rightly opposed by Shri M.R. Lakshmikant Raj Urs, learned counsel for the petitioner. He, however, submits that it is necessary to direct the respondents to comply with the order well before the applicant retires from service.
- 4. We have earlier noticed that the order of this Tribunal was challenged by the Railway Administration before the Supreme Court in a Special Leave Petition, which had rejected the same on 23.9.1988. In its order, this Tribunal had not fixed any time for complying with the directions. In these circumstances we consider it proper to grant time to the respondents till 31.12.1988 to comply the order of this Tribunal. We accordingly grant time to the respondents till 31.12.1988 to comply with the order made in ANo.896/86(T). But in the meanwhile we drop these contempt of court proceedings with no order as to costs. We do hope and trust that the respondents will comply with our order without giving room for any further legal proceedings.

TRUE COPY

SECTION OFFICER
THAT ADMINISTRATIVE TRIBUNAL

BANGALORE

VICE CHAIRMAN 30 919

Sd)-

Dy no 343/88 Ji D. No. 3080/87/Sec- IV.A SUPREME COURT OF INDIA NEW DELHI Dated 26-9-1988 Froms The Additional Registrar, Supreme Court of India, New Delhi To The Registrar, The Central Administrative Tribunal B.D.A.Complex, Indira Nagar.

Bangalore -560 038.

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NC 7844 OF 1987.

(Petition under Article 136 of the Constitution of India, for Special Leave to Appeal to the Supreme Court from the Mudgment x& Order dated 17.10.86. of the High Court of Central Administrative Tribunal, Bangalore in Application 896/86 Union of India & Ors.Petitioners. VS Shri S, N. Venkata Rao Respondent . Sir, I am to inform you that the Petition above-mentioned for Special Leave to Appeal to this Court was filed on behalf of the Petitioner above-named from the judgment and Order of the Central Administrative Tribunal, Bangalore Highx court noted above and that the same was/were dismissed/ Misposed of by this Court on the 23rd day of September, 1988-Yours faithfully, REGISTRAR. ns/14.9.1988/ivA*

ASI